

Representations from the dependents of Military personnel killed in action for grant of licences to open petrol pumps in Gurdaspur District (Punjab)

9860. SHRI ISHWAR CHAUDHRY : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 3394 on the 7th December, 1972 regarding representations regarding grant of licences for opening petrol pumps in Gurdaspur District (Punjab) and state :

(a) the final action taken by Government on the representations received from the dependents of those soldiers belonging to Gurdaspur District who were killed in action in the Indo-Pak war;

(b) whether any representation from that district has been received from the dependents of those military officers who were killed in action and were posthumously awarded 'Vir Chakra'; and

(c) if so, the action taken thereon'

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI I B PATNAIK) : (a) The Indian Oil Corporation has been requested to make more IOC agencies available in, among other States, Punjab so that requests from eligible applicants for licences could be met for their resettlement.

(b) and (c) The father of an officer, killed in Indo-Pak War 1965 and decorated with 'Vir Chakra' posthumously, requested for a petrol pump licence at Naushera Majja, District Gurdaspur. As there was no site for petrol pump at the above mentioned location offered by the IOC, he was offered petrol pump in Jullundur/Ferozpur Districts but he declined to accept the same. The individual was further informed that if he had any suitable land for a petrol pump at Naushera Majja, he should give a fresh application with a sketch of land so that his case for establishing a petrol pump at that site may be taken up with the IOC authorities. No proposal from him has so far been received by the Gov-

ernment. The father of the Officer is entitled to dependents pension at liberalised rules with effect from 1-2-1972.

Expenditure on annual rent and maintenance of building for housing Indian Embassy in U.S.A.

9861. SHRI HUKAM CHAND KACHWAI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the annual rent of residential accommodation of the Ambassador and the Embassy building of India in U.S.A. at present; and

(b) the expenditure incurred on maintenance of the buildings during the financial years 1970-71 and 1971-72?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) The residence of the Ambassador and the Embassy building are owned by Government of India. No rent is, therefore, paid for them

(b) The expenditure incurred on the maintenance of the buildings during the financial years 1970-71 and 1971-72 was as follows:—

	1970-71 Rs	1971-72 Rs
(i) Ambassador's residence	54,092.21	66,661.00
(ii) Embassy building	1,72,144.05	49,707.63

Expenditure on annual rent and maintenance of building for housing Indian Embassy in U.S.S.R.

9862 SHRI HUKAM CHAND KACHWAI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

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